

Court No. - 3

Case :- WRIT - C No. - 1455 of 2022

Petitioner :- Anjani Kumar Shukla

Respondent :- State Of U.P Thru. Prin. Secy. Home And 4 Others

Counsel for Petitioner :- Praveen Kumar Tripathi

Counsel for Respondent :- C.S.C.

Hon'ble Attau Rahman Masoodi,J.

Hon'ble Narendra Kumar Johari,J.

Heard learned counsel for the petitioner and Sri Shivanshu Goswami learned counsel who has put in appearance on behalf of opposite party no.6 i.e. University as well as learned Standing Counsel for the State.

The petitioner is a student of LL.B Ist Semester enrolled in Rajendra Singh(Rajju Bhaiya) University, Prayagraj, U.P. The studentship of the petitioner in the university is not in dispute whereas a certificate undated is relied upon by the petitioner showing satisfaction of the requisite attendance criteria.

Subject to satisfaction of the requisite attendance, we hereby direct that the petitioner may be facilitated to appear in the LL.B. Ist Semester examination scheduled on 12.3.2022, 14.3.2022, 16.3.2022, 22.3.2022, 24.3.2022 and 26.3.2022 or any other date to which the examination may be re-scheduled in respect of these papers by the University under the custody of the jail authority with due intimation to the District Magistrate.

The District Magistrate shall make due arrangement of the petitioner's participation in the examination scheduled on the aforesaid dates under the police custody for the requisite period from the beginning of examination upto its end. The petitioner shall be brought to the examination centre for his participation therein and re-lodged in jail after the examination is over.

List in the week commencing 4.4.2022.

A copy of the order shall be provided to the petitioner during course of the day.

Order Date :- 11.3.2022

Shahnaz